#### Times of India, New Delhi

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# HC throws out plea over mental health

TIMES NEWS NETWORK

New Delhi: Delhi high court on Wednesday refused to entertain a plea seeking directions to the National Human Rights Commission to intervene and enquire into the mental and physical state of the four death row convicts in the Nirbhaya case.

A bench of Chief Justice D N Patel and Justice C Hari Shankar questioned why the petitioner didn't approach NHRC first and disposed of the matter.

Advocate A Rajarajan in his plea clai-

med the four convicts Mukesh Singh, Pawan Gupta, Vinay Sharma and Akshay Thakur have been kept in solitary confinement under fear of death "on the whims and fancies" of the authorities and it can affect their mental stability.

The petition also referred to the allegations that the four were facing physical abuse in the prison, claiming that the authorities acted contrary to law by not initiating process to execute death sentence of the four convicts after the expiry of 30 days from the dismissal of their appeals by the Supreme Court in May 2017.

On January 7, death warrants were issued for the first

time in the case to execute the four on January 22. But on January 17, the trial court changed the date of execution to February 1 after one of them — Singh — moved a mercy plea before the President. Later, on January 31 the

trial court put on hold the execution after two more — Thakur and Sharma — moved mercy pleas.

Thereafter, on February 17, the trial court set March 3 as the date of execution of the four but on Monday, the executions were put on hold for the third time as Gupta moved a mercy plea, which was rejected on Wednesday.





#### Statesman, Delhi

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## HC declines plea for NHRC to assess Nirbhaya convicts' physical, mental state

PTI NEW DELHI, 4 MARCH

The Delhi High Court Wednesday declined to entertain a plea seeking directions to the NHRC to intervene and enquire into the mental and physical state of the four death row convicts in the Nirbhaya gang rape and murder case.

A bench of Chief Justice

DN Patel and Justice C Hari Shankar said the petition was not maintainable as it should have been first filed in the National Human Rights Commission (NHRC).

Asking the petitioner to move the NHRC, the bench disposed of his plea. The petitioner, advocate A Rajarajan, had claimed that the four convicts -- Mukesh Kumar Singh (32), Pawan Kumar

Gupta (25), Vinay Sharma (26) and Akshay Kumar Singh (31) -- have been kept in solitary confinement under fear of death "on the whims and fancies" of the authorities and it can affect their mental stability. The petition had also referred to the allegations that the four were facing physical abuse in the prison. It had also claimed that the authorities acted contrary to law by

not initiating process to execute death sentence of the four convicts after the expiry of 30 days from the dismissal of their appeals by the Supreme Court in May 2017.

On January 7 death warrants were issued for the first time in the case to execute the four on January 22.

However, on January 17 the trial court changed the date of execution to February 1 after one of them -- Mukesh -- moved a mercy plea before the President. Subsequently, on January 31 the trial court put on hold the execution after two more -- Akshay and Vinay -- moved mercy pleas. Thereafter, on February 17 the trial court set March 3 as the date of execution of the four.

On March 2, the executions were put on hold for

the third time as Pawan had moved a mercy plea, which was rejected on Wednesday.

A 23-year-old physiotherapy intern, who came to be known as 'Nirbhaya' (fearless), was gang-raped and savagely assaulted on the night of December 16, 2012, in a moving bus in south Delhi. She died of her injuries a fortnight later in a Singapore hospital.

## मानवाधिकार आयोग की सिफारिशें नहीं मान रही मध्य प्रदेश सरकार

### सिफारिशों पर कार्रवाई के लिए आयोग ने ली कोर्ट की शरण

राजीव सोनी • भोपाल

मध्य प्रदेश में मानवाधिकार आयोग की सिफारिशों पर राज्य सरकार ध्यान नहीं दे रही है। 50 से अधिक मामले ऐसे हैं, जिनमें सिफारिशों के संदर्भ में आयोग बार-बार रिमाइंडर भेज चुका है। पुलिस सहित अन्य कई महकमों ने आयोग के पत्रों को गंभीरता से नहीं लिया तो आयोग को हाई कोर्ट की शरण लेनी पड़ी।

आयोग, पुलिस अभिरक्षा अथवा जेल में होने वाली मौतों पर क्षतिपूर्ति संबंधी अनुशंसा करता है, लेकिन इस पर अभी कोई नीति नहीं बनी है। आवारा श्वान (कुत्ते) के काटने से नागरिकों के जख्मी होने और मौत के मामले में आयोग ने शासन से क्षतिपूर्ति देने की अनुशंसा की थी, लेकिन शासन की तरफ से जब कार्रवाई नहीं हुई तो आयोग ने हाई सीआरपीसी की धारा 55ए के तहत सुरक्षा और स्वास्थ्य की जवाबदेही सरकार की है। मुआवजा सूची में श्वान के काटने के मामले शामिल करने और नीतिगत निर्णय लेने के लिए हमने शासन को पर्याप्त समय दिया। अधिनियम की धारा 18-बी आयोग को हाई कोर्ट में जाने का अधिकार देती है, इसलिए हमने हाई कोर्ट की शरण ली। अप्राकृतिक मौत के मामले में भी नीति बनाने का आग्रह किया गया है। -जिस्टिस एनके जैन, अध्यक्ष, मानवाधिकार आयोग, मध्य प्रदेश

कोर्ट में प्रकरण लगाया। इसके बाद कोर्ट द्वारा शासन को नोटिस जारी किए गए। बताया जाता है कि पुलिस, स्वास्थ्य एवं राजस्व विभाग से जुड़े कई तरह के प्रकरणों की सिफारिशें ठंडे बस्ते में पड़ी हैं। इनमें खासतौर पर आत्महत्या, अप्राकृतिक मौत एवं श्वानों के काटने के मामले ज्यादा हैं। आयोग के सूत्रों का दावा है कि पुलिस, स्वास्थ्य और जेल विभाग से जुड़े मामले ज्यादा संख्या में आते हैं। इसके अलावा राजस्व विभाग से संबंधित प्रकरण मसलन पेंशन, क्षतिपूर्ति न मिलने, जमीनों के सीमांकन, नामांतरण और अवैध कब्जे प्रकरण भी सुनवाई में आते है। आयोग स्वयं भी संज्ञान लेकर मानवाधिकार हनन के प्रकरणों में अनुशंसा भेजकर जांच प्रतिवेदन तलब करता है, लेकिन पत्र और रिमांडर भेजने के बावजूद आयोग को जवाब नहीं मिलता। आयोग ने अब सख्त पत्र विभागों को भेजे हैं।

आयोग का कहना है कि शासन के स्तर पर क्षतिपूर्ति के बारे में नीतिगत निर्णय हो जाना चाहिए, ताकि सभी पीड़ितों को एक समान राहत मिल सके।